TAMIL NADU AIR(PREVENTION AND CONTROL OF POLLUTION) RULES, 1983

(G.O. Ms No. 3, Environment Control, dated 27th September, 1983)

No.SRO A - 236/83- In exercise of the powers conferred by section 54 of the Air (Prevention and Control of Pollution) Act 1981, (Central Act 14 of 1981) the Governor of Tamil nadu after consultation with the Tamil Nadu Pollution Control Board, hereby makes the following rules namely:-

CHAPTER 1

PRELIMINARY

- 1. Short title and commencement (1) These rules may be called the Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983;
 - (2) They shall come into force at once.
- 2. Definitions :- In these rules, unless the context otherwise requires -
- (a) "Act" means the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981);
- (b) "Appellate Authority" means the Appellate Authority constituted by the Government under sub-section (1) of Section 31;
 - (c) "Board" means the Tamil Nadu Pollution Control Board;
 - (d) "Board Laboratory" means a laboratory established or recognised as such under sub-section (2) of Section 17;
 - (e) "Chairman" means the Chairman of the Board;
- (f) "Committee" means a committee constituted under sub-section (1) of Section 11.

- (g) "Form" means a Form set out in the Schedule.
- (h) "Government" means the Government of Tamil Nadu;
- (i) " Meeting" means a meeting of the Board;
- (j) "Member-secretary means the member-secretary of the Board;
- (k) "Premises" means any building, structure or property used for industrial or trade purposes;
 - (I) "Schedule" means the Schedule appended to these rules;
 - (m) "Section" means a Section of the Act;
 - (n) "State" means the State of Tamil Nadu;
- (o) "State Air Laboratory" means a laboratory established or specified as such under sub-section (1) of Section 28;
- (p) "Water Pollution Control Act" means the Water(Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974);
 - (q) "Year" means the financial year;

CHAPTER II

APPLICATION OF CERTAIN RULES MADE UNDER THE WATER POLLUTION CONTROL ACT

- 3. Application of rules made under the Water Pollution Control Act. In respect of the following matters, the rules made under the Water Pollution Control Act, shall apply as if they were made Under the Act, namely:-
 - (i) Procedure for transaction of business of the Board;
 - (ii) Proceedings of the Committees of the Board;
- (iii) Terms and conditions of service of the members of the Board and of the Committees of the Board;

- (iv) Powers and duties of the Chairman and the member secretary;
 - (v) Creation and abolition of posts;
- (vi) Appointments and conditions of service of the employees of the Board, and
 - (vii) Budget, Accounts and Annual Report of the Board.

CHAPTER III

TEMPORARY ASSOCIATION OF PERSONS AND APPOINTMENT OF CONSULTANTS

- 4. Temporary association of persons. The rules relating to association of persons with the Board made under subsection (1) of Section 10 of the Water Pollution Control Act shall, mutatis-mutandis, apply to the association of persons with the Board under sub-section (1) of Section 12.
- 5. Appointment of consultant. The rules relating to appointment of consulting engineer made under sub-section (4) of Section 12 of the Water Pollution Control Act shall mutatis-mutandis apply to the appointment of consultant to the Board under sub-section (5) of Section 14.

CHAPTER IV

NOTIFICATION OF AIR POLLUTION CONTROL AREA

- 6. Manner of declaration of air pollution control area.- (1.) Every notification under sub-section (1) of Section 19 declaring any area within the State as air pollution control area shall specify,
- (a) the boundaries of the area, if the area is not a whole district or the whole state; and
- (b) the date on which such declaration shall come into force.

 Such notification shall be published in the Tamil Nadu Government Gazette and at least in two English and three Tamil daily newspapers having wide circulation in the State.

CHAPTER V

APPLICATION FOR THE CONSENT OF THE BOARD

- 7. Application for consent under Section 21(2).(1.) Every application for consent under Section 21 shall be made to the Board in Form I.
- (2.) Every application for consent under the proviso to Sub-section (2) of Section 21 shall be made within six months from the date of declaration of any area as air pollution control area.
- 8. Fees to accompany application. (1.) Every application under rule 7 shall be accompained by the following fees, calculated on the basis of the gross fixed assets of the industrial plant as estimated nearest to the date of application, namely:

1 [THE TABLE]

S.No	Gross Fixed Assets	Amount of Consent Fee (Rupees)				
×		Red Category	Orange Category	Green Category		
1	Upto Rs. 1 Lakhs	400	300	200		
2	Above Rs. 1 Lakhs and upto Rs. 2. Lakhs	700	600	400		
3	Above Rs. 2 Lakhs and upto Rs. 3 Lakhs	900	700	600		
4	Above Rs. 3 Lakhs and upto Rs. 4 Lakhs	1100	1000	800 .		
5	Above Rs. 4 Lakhs and upto Rs. 5 Lakhs	1300	1100	1000		

S.No	Gross Fixed Assets	Amount of Consent Fee (Rupees)					
		Red Category	Orange Category	Green Category			
6	Above Rs. 5 Lakhs and upto Rs. 6 Lakhs	1700	1500				
7	Above Rs. 6 Lakhs and upto Rs. 7 Lakhs	2000	1700	1400			
8	Above Rs. 7 Lakhs and upto Rs. 8 Lakhs	2200	2000	1600			
9	Above Rs. 8 Lakhs and upto Rs.9 Lakhs	2400	2100	1800			
10	Above Rs. 9 Lakhs and upto Rs. 10 Lakhs	2600	2400	2000			
11	Above Rs. 10 Lakhs and upto Rs. 15 Lakhs	3700	3100	2500			
12	Above Rs. 15 Lakhs and upto Rs.20 Lakhs	4400	3600	3000			
13	Above Rs. 20 Lakhs and upto Rs.25 Lakhs	5000	4200	3500			
14	Above Rs. 25 Lakhs and upto Rs.35 Lakhs	6000	4900	4100			
15	Above Rs. 35 Lakhs and upto Rs. 45 Lakhs	7400	5600	5100			
16	Above Rs. 45 Lakhs and upto Rs.55 Lakhs	8900	7400	6100			
17	Above Rs. 55 Lakhs and upto Rs.65 Lakhs	10400	8400	7100			
18	Above Rs. 65 Lakhs and upto Rs.75 Lakhs	13100	10500	8100			
19	Above Rs. 75 Lakhs and upto Rs. 1 Crore	16300 12600		10100			
20	Above Rs. 1 Crore and upto Rs. 5 Crores	21800	17900	14200			
21	Above Rs. 5 Crores and upto Rs. 10 Crores	Rs.105/- Per Lakh	Rs.65/- Per Lakh	Rs. 42/-Per Lakh			
22	Above Rs. 10 Crores and upto Rs. 50 Crores	Rs.105000/- +Rs.40/- Per Lakh	Rs.65000/- +Rs.30/- Per Lakh	Rs.42000/- +Rs.12/-Per Lakh			
23	Above Rs. 50 Crores and upto Rs. 100 Crores	Rs.265000/- +Rs. 23/- Per Lakh	Rs.185000/- +Rs.15/- Per Lakh	Rs. 90000/- +Rs.12/-Per Lakh			
24	Above Rs. 100 Crores and upto Rs. 1000 Crores	Rs.380000/- +Rs.5/-Per Lakh	Rs.260000/- +Rs.4/-Per Lakh	Rs.150000/- +Rs.3.00 Per Lakh			
25	Above Rs. 1000 Crore	Rs.830000/- +Rs. 3/- Per Lakh (Max Rs. 31Lakhs)	Rs.620000/- +Rs. 2/- Per Lakh (Max Rs.23 Lakhs)	Rs.420000/- +Rs.1/ - Per Lakh (Max Rs. 8 Lakhs)			

- 9. Procedure for making enquiry into application for consent. - (1.) On receipt of an application for consent under section 21, the Board may depute any of its officers accompained by as many assistants as may be necessary to visit or inspect any place or premises or industrial plant to which such application relates for the purpose of verifying the correctness or otherwise of the particulars or information furnished in the application or for obtaining such further particulars or information about the premises or industrial plant as the Board or such officer may consider necessary. Such officer may, for that purpose, inspect any place or premisés where solid, liquid or gaseous emissions from chimney for fugitive emissions from any location within the premises of the industry are discharged as also any control devices installed in the said premises and may require the applicant to furnish to him any plans, specifications or other data relating to control equipments or control systems or any part thereof as he may consider necessary. The applicant shall furnish to such officer all information and provide all facilities that such officer may legitimately require for that purpose.
- (2). Such officer shall, before visiting any premises of the applicant for the purpose of inspection under subrule(1), give notice to the applicant of his intention to do so in Form II.
- (3.) Such officer may, before or after carrying out an inspection under sub-rule(1), require the applicant to furnish to him such additional information or clarification, or to produce before him such documents, as he may consider necessary for the purpose of investigation of the application and may, for that purpose, summon the applicant or his authorised agent to the office of the Board.

CHAPTER VI

AUTHORITIES OR AGENTS TO WHOM INFORMATION UNDER SECTION 23(1) IS TO BE FURNISHED

10. Furnishing of information by the occupier under Section 23(1),- Every person in charge of the industrial plant or occupier of the premises from where, due to an accidental break down of some processes or installations or otherwise, an emission occurs or is apprehended to occur in excess of the standards laid down by the Board shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to the Board, the Collector of the district, the Revenue Divisional Officer, the District Health Officer, the executive authority of the municipal or local body concerned and the nearest police station.

' CHAPTER VI-A

ANALYSTS

'[10-A. Qualification for the post of Board and Government Analyst.- No person shall be eligible for appointment to the post of Board Analyst in any Laboratory established or recognised under sub-section (2) of Section 17 or Government Analyst in any laboratory established or recognised under sub-section (1) of section 28 of the Act unless he possess the following qualification, namely:-

Post Graduate Degree with at least second class in any one of the subjects, namely, Chemistry, Physics, Botany, Zoology-Special, Micro-Biology, Marine Biology, Bio Chemistry, Environmental Toxicology, Environmental Chemistry of any University or Institution recognised by the University Grants Commission:

Provided that preference shall be given to holders of Ph.D. in any of the subjects mentioned above.]

¹ Chapter VI-A and Rule 10-A inserted by G.O. Ms. No. 3, Environment Control dated 4th March 1986

CHAPTER VII

THE MANNER IN WHICH SAMPLES OF AIR OR EMISSION MAY BE TAKEN

- 11. Procedure for taking samples under Section 26(1).-
- (1) The occupier of the premises shall provide port-holes plat forms conveniently located for easy access to port holes and all other necessary facilities for taking samples of air or emission from any chimney, flue or duct, plant or vessel or any other sources and outlets, whether stationary or mobile.
 - The samples of air or gaseous emissions shall be taken either into an absorbing solution and/or in a suitable container.

Provided that depending upon the type of analysis to be conducted, or the circumstances of the case, the Board may use any other suitable method or equipment to collect samples.

12. Form of notice under Section 26(3).- Every notice under sub-section(3) of Section 26 shall be in Form III.

CHAPTER VIII

REPORT OF ANALYSIS

- 13. Form of report of the Board analyst and Government analyst under Section 27.- (1) When a sample of any air or emission has been sent for analysis to the Board laboratory, the Board analyst shall analyse such sample and submit to the Board a report of the result of such analysis in Form IV in triplicate.
- (2) When a sample of any air or emission has been sent for analysis to the State air laboratory, the Government analyst shall analyse such sample and submit to the Board a report of the result of such analysis in Form V in triplicate.

CHAPTER IX

STATE AIR LABORATORY

14. Functions of the State Air Laboratory and fee for report.- The state air laboratory shall cause to be analysed by the Government analyst any sample of air or emission received by it from any officer authorised by the Board for the purpose and shall be entitled to collect the fees for each such analysis.

CHAPTER IX-A

14-A. Fees for analysis report by Government Analyst.-Fees shall be paid at the following rates in respect to the Laboratory's report on the analysis of the emissions:-

SI.No.	Name of Test	Fees 3
		(Rupees)
1.	Suspended Particulate Matter	75
2.	Sulphur Dioxide (SO ₂)	70
3.	Hydrogen Sulphide (H ₂ S)	60
4.	Carbon Monoxide (CO)	50
5.	Ammonia (NH ₃)	50
6.	Nitrogen Oxide (NO _x)	50
7.	Hydro Carbons	50
8.	Lead	120
9.	Mercaptans	70
10.	Fluoride	90
11.	Chlorine	. 50
12.	Hydrogen Chloride	50

¹ Chapter IX-A and Rule 14-A Inserted by G.O.Ms.No. 52, Environment Centrol, dated 18th December 1984.

CHAPTER X

CONSENT REGISTER

15. Consent Register. - The Board shall maintain a register in Form VI containing particulars of industrial plants to which consent has been granted under Section 21.

CHAPTER XI

APPEALS

- 16. Form, manner and disposal of appeal under Section 31(3).- (1) Every appeal under Section 31 against an order passed by the Board under Section 21 shall be filed in form VII.
- (2) Every appellant shall prefer the appeal separately. No joint appeal made on behalf of more than one industrial plant shall be entertained by the appellate authority.
 - (3) (a) Every appeal shall
 - (i) be in writing.
- (ii) be signed and verified by the appellant or by an agent duly authorised by the appellant in writing in this behalf; and
 - (iii) bear court fee stamp to the value of rupees two.
 - (b) Every appeal shall be accompained by-
- (i) an authenticated copy of the order against which the appeal is made;
 - (ii) a copy of the application under Section 21; and
 - (iii) any document relevant to the appeal.
- (c) Every appeal shall be in quadruplicate and shall be presented to the appellate authority by the appellant or

his authorised agent in person or sent to such authority by registered post. When the appeal is presented by an authorised agent it shall be accompanied by a due powerof-attorney.

- (d.) On receipt of the appeal, the appellate authority shall endorse thereon the date of its presentation or receipt by post and the name of the appellant or his duly authorised agent presenting it, as the case may be.
- (4.) The appellate authority shall, as soon as may be after the appeal is filed before it, fix a date for hearing of the appeal and give intimation of the same to the appellant and the member-secretary in Form VIII. While giving such intimation to the member-secretary, a copy of the appeal together with its enclosures shall also be sent to the member-secretary and he shall be called upon to send to the appellate authority, all the revelant records connected with the matter relating to the appeal.
- (5.) Where the particulars on record are insufficient to enable the appellate authority to come to a definite decision, it may take additional evidence and call for such further particulars from the appellant or the member-secretary as it deems fit. Such additional evidence or particulars shall form part of the record.
- (6.) Where, on the date fixed for hearing or any date to which the hearing of the appeal is adjourned, the appellant or his duly authorised agent does not appear when the appeal is called for hearing, the appeal shall be liable to be dismissed.
- (7.) Where an appeal is dismissed under sub-rule (6), the appellant may, within thirty days from the date of receipt of the order of dismissal of the appeal, apply to the appellate authority for the restoration of the appeal and if it is shown to the satisfaction of the appellate authority

that the appellant had not received the intimation of the date of hearing or the adjourned date of hearing, as the case may be, of the appeal or was prevented by any cause sufficient, in the opinion of the appellate authority, from appearing when the appeal was called for hearing, the appellate authority may restore the appeal on such terms as if thinks fit.

- (8.) The order passed by the appellate authority on the appeal shall be in writing and shall state clearly the points before it for determination, the decision thereon and the reasons for its decision.
- (9.) A copy of the order passed in appeal shall be supplied by the appellate authority free of cost to the appellant and a copy therof shall also be sent to the member-secretary.

SCHEDULE

FORM I

TAMIL NADU POLLUTION CONTROL BOARD

APPLICATION FOR CONSENT FOR EMISSION/
CONTINUATION OF EMISSION UNDER SECTION 21
OF THE AIR (PREVENTION AND CONTROL OF
POLLUTION) ACT, 1981 (CENTRAL ACT 14 OF 1981).

[See rule 7 of the Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983] (TO BE SUBMITTED IN TRIPLICATE)

From	DATE	
	*	8.7
***************************************		s.
То	2 3 22 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	Ta ro
The Member-Secretary	. · ·	96
Tamil Nadu Pollution Control E Madras	Board	146 1

Sir.

I/We hereby apply for CONSENT under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) to make emission from industrial plant owned by¹...... for a period upto².....

- The Annexure, appendices, plans and other particulars are attached herewith in triplicate.
- I/We further declare that the information furnished in the Annexure/Appendices and plans is correct to the best of my/our knowledge.
- 4. I/We hereby submit that in case of a change either of a point or the quantity of emission or of its quality a fresh application for consent shall be made and until such consent is granted, no change shall be made.

- 5. I/We hereby agree to submit to the Board, the application for renewal of CONSENT one month in advance of the date of expiry of the consented period for emission, if the operation of the industrial plant is continued thereafter.
- 6. I/We undertake to furnish any other information within one month of its being called for by the Board.

	Yours faithfully,					
Signature						
Name of the Applicant						
Address of the Applicant	-					
	The state of the s					
in the second of						

ACCOMPANIMENTS:-

(i)	Index / Site plan	3 3 3 3 3 4 5 5 6 6 6 6 6 6 6 6 6 6 6 6 6 6 6 6 6
(ii)	Topographical map	A Section 1
(iii)	Detailed layout plan of different process and point sources of emissions and position of stacks and chimneys	
(iv)	Process flow sheet	5 D ₂
(v)	Latest report of analysis of emission from the industrial plant	6 8 G
(vi)	Details of air pollution control devices provided or proposed to be provided	
(vii)	Ambient air quality report, if available	
(viii)	Draft No dated drawn on bank towards consent fee	

ANNEXURE TO FORM I CHIMNEY EXISTING / NEW / ALTERED

NOTE.- Any applicant knowingly giving incorrect information or suppressing any relevant information shall be liable to action under Chapter VI of the Act

While filling in this annexure the applicant shall, for items not pertaining to his activity state "not applicable" against the relevant item and not leave any column blank.

1(a)	Full name of the applicant with address	
	with Telephone No.	
(b)	Is the firm registered?	8 7 4 8
(c)	If yes give the number and date of registration and authority with/by whom registered.	31 31
(d)	Full address of the registered office	e a
(e)	Names, designation and full addresses of partners / directors	ie
(f)	Under what category does	☐ Major ☐ Medium ☐ Small
	the industry fall? (tick appropriate box)	Yes No
8		State Govt.
	al and	Central Govt.
*		Prohibited area
		Airport Authority

2(a)	Full Name of the Land/ Premises/ Institute/Factory/ industry/local body with address	9 v
(b)	Location of the industrial plant in respect of which consent is sought with full postal address	
	Telephone No.	
	Telegraphic address	
(c)	Name of the local body in whose jurisdiction the industrial plant is located	
3.	Details of land in which the industrial plant is located	
	Village/Town	
	Town Survey No.	*
	Revenue Survey No.	že:
	Area in hectares	
4.	State month and year in which the plant was actually put into commission or is proposed to be put into commission	
5.	Give details of the Civil Military authority under whose adminstrative jurisdiction the industrial plant is situated Corporation/ Municipality/ Town/Village Panchayat/ Cantonment/Defence Department.	
	Port Trust	n +
	State Government	
	Prohibited Area	
	Central Government	<u>,</u>
	Airport Authority	

		9
6(a)	State Whether the site for the industrial plant has been declared as prohibited area	Yes/No
(b)	If yes, state the name of the authority and furnish a certified copy of the order under which the area has been declared as prohibited area	
7.	State annual working season of the plant	From To
		From To
	Continuous /batch wise	From To
	5	Every year
8(a)	Average number of persons attending the factory per day	
(b)	Number of persons residing in the premises	
9.	Indicate the present use of the land in the vicinity (5Km.radius) of the industrial plant/site for the industrial plant	
(i)	Human settlement of more than 1000 population (Specify population and distance from the plant/site)	
(ii)	Commercial	8
(iii)	Industrial	
(iv)	Fisheries	
(v)	Sanctuary/ National parks/ Hills/Mountains	
(vi)	Ancient Monuments	2
	The state of the s	

10.	A STATE OF THE STA								
	Climatologic meteorolog (if available	ical details	124						
(a)	Indicate the at the site (e etc)	d	8	55 56					
(b)	Rainfall, Yea	arly average,					8		
(c)	Temperatur	e, seasonal r	anges				W-1110		
(d)	Speed and	direction of v	vind				-		
(e)	Humidity, so	olar radiation							
11.		all materials ess in metric		-					
	List of raw Principal use materials					Amount in T/day			
	1	.2			3				
	35	1		Rs.					
		ii .	a		E	113.			
must	process flow di be included wit naterials, inter m	h this stateme	nt shov	ving e	entry and	acturing l exit poir	nts of all		
must	be included wit	h this stateme nediate produc	nt shov	ving e	entry and	acturing l exit poir	nts of all roducts.		
must raw m	be included wit naterials, inter m Fuel consump	h this stateme nediate produc tion in tonnes/	nt shov ts, by-p	roduc	entry and cts and fi	acturing l exit poir nished pr	others		
must raw m	be included wit naterials, inter n Fuel consump day	h this stateme nediate produc tion in tonnes/ otion in tonnes	nt shov ts, by-p	roduc	entry and cts and fi	acturing l exit poir nished pr	others		
must raw m 12.	be included with naterials, intermaterials, in	h this stateme nediate produc tion in tonnes/ otion in tonnes	nt shov ts, by-p	roduc	entry and cts and fi	acturing l exit poir nished pr	others		
must raw m 12. (1)	be included with naterials, intermaterials, in	h this stateme nediate produc tion in tonnes/ otion in tonnes	nt shov ts, by-p	roduc	entry and cts and fi	acturing l exit poir nished pr	others		

13.	Atmo	ospheric	Emissio	n for e	ach stack						
(i)	Stac	Stack No.									
(ii)	Mate	Material of construction of Stack									
(iii)	Stac	k attach									
(iv)	Stack	k heigh									
	(a) A	bove th	e roof-m	etres.							
	(b) A	bove th	e ground	level-	metres						
(v)	Stack	k top-									
	(a) R	lound o	r circular								
	(b) Ir	nside di	mension	of the	stack at top						
(vi)	Gas	quantity	/-M³/hr								
(vii)	Flue	Gas ter	mperatur	e-°C							
(viii)	Exit	velocity	of the ga	as m/s	ec						
14.a	Flue	gas En	nissions								
	Stack	number	Туре	of fuel	Quantity/hr	Type of firing					
	¥	(1)	(2	2)	(3)	(4)					
				9							
		A	nalysis o	f the fl	ue gas in mg	/m³					
	SO2	Nox	HC	Co	Particulate	s Others (Specify)					
	(5-a)	(5-b)	(5-c)	(5-d) (5-e)	(5-f)					
			141								

b. Process Emissions

Quantityof			Analysis	of vent g	as mg/m³		
gas MP/hr	SO,	00,	NO,	œ	HC.	Particulate	Others (Specify)
1	(2-a)	(2-b)	(2-c)	(2-d)	(2-e)	(2-f)	(2-g)

14.(c)	(i) (ii)	Particulate analysis (if available) size distribution Chemical composition (if available)	50n% Stack No. 10n% Stack No. 5n% Stack No. 3n% Stack No. 1n% Stack No.
15.		details of flue gas sampling gement	
16.		details of laboratory facilities able for analysis of emission	
17.		ere sufficient space available for ling air pollution control equipment?	
18.	Detai	ils of air pollution control system	
	(a)	Existing	
	(b)	Proposed	
		detailed specification (Collectors, pitators, filters, scrubbers, etc.)	
19.	ventil	the total quantity of air handled by ation equipment. Specify size and per of equipment installed or to be led	
20.	Give	the following details:-	
		Gross Fixed assets of the industrial plant	
		The estimated expenditure for implementation of the scheme to control air pollution.	
		Expenditure incurred to date and progress achieved (Physical) for air pollution control, if any, and the year wise investments along with physical progress achieved. The application should give details of action taken to date and the expenditure incurred and the time required for the completion of the scheme.	

8	•	operation and maintenance air pollution control plant	
ž.	propos	r action that is being taken sed to be taken by the firm rol air pollution.	74
21.	Other releva	nt information , if any	
		Si	gnature
		Name and Address of the a	pplicant
			8 0 8
		¥	8
33 4 00		On behalf of (The Addres	ss of the
			1

EXPLANATORY NOTE FOR FILLINGTHE FORM AND THE ANNEXURE

The notes are given only those items for which explanation is considered desirable.

FORM

- Here mention the name of the owner of the land/premises, if other than the applicant Industry or Factory carrying out. If land/premises belong to the Factory/Industry. Write self.
- Here mention the date upto which the consent is sought for.

ANNEXURE TO FORM

"Existing" means that which is in operation at the time of applying for the consent.

"New" means that which will be brought operation in future.

"Altered" means that which has been modified due to change in quantity and/or quality of emission arrangement and/or point of emission, etc.

- Item No.1.- Here mention the name of the owner of the land/premises if it is other than the applicant industry or factory which is carrying out legal business as per Air (Prevention and Control of Pollution) Act, 1981, if land/premises belong to the factory/industry, write "self".
- Item No.2 .- Here give the registered name of the industry/institution/factory, etc under which the business is carried out.
- Item No.6 .- Applicable only to those areas which are prohibited areas such as the ordinance factories, mint, etc.

Item No.10(c) - Here state the temperature in degree C, in summer, winter, monsoon and post-monsoon seasons.

Item No.10(d).- Here state the seasonal average, direction and speed in and around the site of the plant. The above information can be had from the respective meteorological centre.

Item No.13 .- Analysis of the flue gas emission and process emission and particulate analysis should be done for each stack/emission. Wherever stacks are not provided concentration of specific pollutants at the top floor should be reported.

Chemical analysis of the particulate matter in the emission should be furnished giving details such as organic matter, metals, non metals, radioactive substances, asbestos, silicates etc.

Item No.18 .- Here state the detailed specifications including efficiency of the control system used or proposed to be used. Also furnish the layout of the control system with dimensions.

Item No.19. - Here state the total quantity of air handled by equipments such as roof extractors, evaporative coolers, etc.

FORM II

TAMIL NADU POLLUTION CONTROL BOARD NOTICE OF INSPECTION

[See rule 9 of the Tamil Nadu Air (Prevention and control of Pollution) Rules, 1983]

			100 (A 10				*	8
-			- 4	£5	350 35	1 6		- 11
the Air 14 of 19	E NOTICE (Prevention (Pantion) (Pantion) (Pantion) (Pantion)	on and C	ontrol	of Poll	ution)A	ct, 1981	(Cer	itral Act
(i)	Thiru	#2 ⁻⁰			-			
(ii)	Thiru					×	197	8
(iii)						_ w		a ⁰
nspect	e person any sys ing there	tems of	your ir	ndustri	al plan	t, any		
nspectorertain on hours, volume madenial to	any sys	tems of to under (date) to cilities receive to their restated	your in your no etweet quested mon th	ndustri nanagen d by the ne site	al plan ement/ em for s	t, any control uch insp notice t	plant pection hat re	thereof
nspectorertain on hours, volume madenial to	any sysing there when all fa de availab o the abov	tems of to under (date) to cilities recorded to the content of the	your in your no etweet quested mon th	ndustri nanage n d by the ne site d shall	al plan ement/ em for s . Take be pun	t, any control uch insp notice t	plant pection hat re	thereof
nspectorertain on hours, volume madenial to	any sysing there when all fa de availab o the abov	tems of to under (date) to cilities recorded to the content of the	your in your no etwee quested m on the demand	ndustri nanage n d by the ne site d shall	al plan ement/ em for s . Take be pun	t, any control uch insp notice t ishable	plant pection hat re under	thereof
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inspect pertain on hours, v be mad denial to 37(1) o	any sysing there when all fa de availab o the abov f the said	tems of to under (date) to cilities recorded to the content of the	your in your no etwee quested m on the demand	ndustri nanage n d by the ne site d shall	al plan ement/ em for s . Take be pun	t, any control uch insp notice t ishable	plant pection hat re under	n should fusal or Section

FORM III

TAMIL NADU POLLUTION CONTROL BOARD

NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED

[See rule 12 of the Tamil Nadu Air (Prevention and Control of Pollution)
Rules, 1983]

То		× .			
		2 2	901	31	Too k
		3 4			
Take notice the premises fe that it is intended emission which day of 19	rom which ded to have is being to	sample /e analy	of air/ sed th	emiss ne sar	ion is tak
the said premis		•			
Your attention section (3) of s	ection 26 o	f the Air	(Preve	ntion	and Cont
you have an op to send the cor	tion to requ ntainer or c	est the pontainer	erson s cont	taking aining	the sam
of Pollution)Act you have an op to send the cor to the state air	tion to requ ntainer or c laboratory	est the pontainer for ana	erson s cont lysis a	taking aining t your	the sam the sam cost.
you have an op to send the cor to the state air	tion to requ ntainer or c laboratory	est the pontainer for ana	erson s cont lysis a	taking aining t your	the sam the sam cost.
you have an op to send the cor to the state air	tion to requ ntainer or c laboratory	est the pontainer for ana	erson s cont lysis a	taking aining t your	the sam the sam cost.

^{*} Here specify the stack, chimney or any other outlets from which sample of air emission, etc is being taken.

FORM IV

TAMIL NADU POLLUTION CONTROL BOARD

REPORT BY THE BOARD ANALYSTS

[See rule 13(1) of the Tamil Nadu Air (Prevention and Control of Pollution)Rules, 1983]

Report No	Dated
I hereby certify that Board Analyst duly appointed und 29 of the Air (Prevention and Co received on the 2 da	ntrol of Pollution) Act, 1981
for analysis. The sample was in a reported below.	
⁴ The condition of the seals, faste was as follows :-	ning and container on receipt
I further certify that I have an sample on and de to be as follows:-	
6	
Signed this day of	19 Signature
el 21 26 46 .	Board Analyst
Address	20 Annual Contract of the Cont
To The Member-Secretary, Tamil Nadu Pollution Control Boa	rd, Madras
Here write the full name of the Boa	rd Analyst

- Here write the date of receipt of the sample. 2
- Here write the name of the Board or person or body of persons or officer from whom the sample was received.
- Here write the condition of seals, fastening and container. 4
- 5 Here write the date of analysis.
- Here write the details of the analysis and refer to the method of analysis, if the space is not adequate the details may be given on a separate sheet of paper.

FORM V

TAMIL NADU POLLUTION CONTROL BOARD REPORT BY THE GOVERNMENT ANALYST

[See rule 13(2) of the Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983]

neport No	Dateu
I hereby certify that 1	ted under sub-section (1) vention and Control of n the 2day of e of
⁴ The condition of the seals on receipt was as follows:-	, fastening and container
I further certify that aforementioned sample on ⁵ declare the result of the analysis	
Signed thisday of	19Signature
Address	a a a a a a a a a a a a a a a a a a a
To The Member-Secretary Tamil Nadu Pollution Control Board	I, Madras
the state of the Courses	nt analyst

- Here write the full name of the Government analyst.
- 2. Here write the date of receipt of the sample.
- Here write the name of the Board or person or body of persons or officer from whom the sample was received.
- 4. Here mention the condition of seal, fastening and container.
- 5. Here write the date of analysis.
- Here write the details of the analysis and refer to the method of analysis. If the space is not adequate the details may be given on a separate sheet of paper.

FORM VI

TAMIL NADU POLLUTION CONTROL BOARD

FORM OF THE REGISTER TO BE MAINTAINED IN RESPECT OF CONSENTS ISSUED UNDER SECTION 21 OF THE ACT

[See rule 15 of the Tamil Nadu Air (Prevention and Control of Pollution)
Rules, 1983]

1.	General	
it.	 (a) Consent is issued to: (Corporation, Company, Gove ment Agency, Firm, etc. (b) Postal address 	
II.	Location of plant or facilities (Latitude and longitudes must be to the nearest 15 seconds):-	
	 (a) nearest City	District Longitude Yes/No
111.	Type of operation or process- (a) Name of operation or process- (b) Schedule identification number	
IV.	Classification of consent: (a) Proposed (b) Operating (c) Modification of existing emission source (d) Change in location (e) Change in ownership (f) Present consent order number if any	Yes/No

V.	Implementation Dates:-	
*	(a) In the case of proposed industries operation expected to begin by (date)	a fi
	(b.) Air-Pollution and emission control equipment to be installed by (date)	
	(c.) Standards to be achieved by (date)	

VI. Emission Standards:-

Emission Source No.	Air pollutant Emitted	Emission rate kg/hr or mg/sec
(1)	(2)	(3)
B 444.4	,	*
0	<u> </u>	

VII.	Consent conditions	if any		ā				_e 5oe
9				9.00 10.00				
						*0		in the second
	F 195	ê	40		140		Fa.	
. 8	₩ **	9			FI 80	*		

FORM VII

TAMIL NADU POLLUTION CONTROL BOARD

FORM OF APPEAL UNDER SECTION 31 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 (CENTRAL ACT 14 OF 1981)

[See rule 16(1) of the Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983]

Befor	'e	-ti of the appollate					
[(Here mention the name and designation of the appellate authority constituted under section 31 of the Air (Prevention and Control of Pollution) Act 1981 (central Act 14 of 1981)]							
		Appellant					
Thir		Арропан					
	Versus	9					
Tam	nil Nadu Pollution Control Board	Respondent					
The	appeal of Thiru						
resid	appeal of Thiruent of						
Distr	ict	against the order					
	dated passed by the	ne Tamil Nadu Pollution					
Cont	rol Board under section 21 of the Air	(Prevention and Control					
of Po	ollution)Act, 1981 showeth as follow	s:-					
Pollu been cons	Under section 21 of the Air (Prevation) Act 1981 (Central Act 14 of 1 granted consent subject to the conent order in respect of the company/cied area /committee, etc noted belowed.	981) the appellant has identified the corporation/municipality.					
(a)	Name of plant/Company/Corporation/ Municipality, etc, with exact address						
(b)	Place						
(c)	District						
atta	py of the consent order in question is ched hereto. The consent order was gived by me on :	a .					

(2)	The facts of	of the case	s are a	s under :-		R.	¥2	æ	F 8
8		(here bri	efly me	ntion the fac	ts of t	he case)			2 0
(3)	The ground as below:-	is on whic	h the ap	pellant relie	s for t	he purpo	se of t	his ap	peal are
16	(h	ere menti	on grou	nds on which	n appo	eal is ma	de)		
4.	In the light	of what is	stated	above, the a	ppella	ant respe	ctfully	praye	th that-
	E E	(here r	mention	specific reli	ef ask	ced for)			
5 11	M ga s		Signatu	re of the App	oellan	t	18 H		(Mex.
	a	8	9		ě	(NAME I	N BLO	CK LE	TTERS)
	NE SE SENSE			Occupation					
Dated_	8	= 5	#	Address		(4+) (4-) (4-)			10 A
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	5.60 1.00 1.00 1.00 1.00 1.00 1.00 1.00 1	1/	VEF	RIFICATI	ON		53805		
heret is tru	ellant's na by declare e to the l hidden.	that wh	nat is	stated in t	his I	memor	andu	m of	appeal
	3			Signature	39-3				ge ⁵ s
	×	201 S	15 1861 1564	60 (SE)	e:	(NAME	IN BLC	OCK LI	ETTERS)
	¥	¥		Occupation		, 	776		
Dated_			rh W	Address					
120	*	×		± ²⁷		11 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2		- 1	a"
- 11		8	- 8			0	(4 14		

FORM VIII

TAMIL NADU POLLUTION CONTROL BOARD

FORM OF NOTICE

[See rule 16(4) of the Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983]

Before
(here mention the name and designation of the Authority)
Appeilate Authority consituted under Section 31(1) of the Air (Prevention and Control of Pollution Act, 1981 (Central Act 14 of 1981).
In the matter of appeal No 19 filed under section 31 of the Air (Prevention and Control of Pollution)Act, 1981(Central Act 14 of 1981) by
Thiru (here mention the name and address of the appellant)
Whereas Thiru
(here mention the name and address of the appellant)
has filed before this Authority a Memorandum of appeal aganist the order dated passed by the Tamil Nadu Pollution Control Board under Section 21 of the Act.
And whereas under sub-section(4) of section 31 of the Act, this Authority is required to give to the parties an opportunity of being heard.
Now therefore, take notice that this Authority has fixed as the date of hearing of the aforesaid appeal. The
hearing shall take place at a.m./p.m. on that date at
You are hereby called upon to appear before this Authority at the appointed time and date and place, either in person or through a duly authorised agent, and explain your case. Take notice that failure onyour part to appear on the date of hearing either in person or through a duly authorised agent, without showing sufficient cause to the satisfaction of this Authority, will make your appeal liable to be dismissed or decided ex-parte.
Given by order of the Appellate Authority at
This day of 19

PART II - Section 2'

Notifications or orders of interest to a section of the public issued by Secretariat Departments.

NOTIFICATIONS BY GOVERNMENT.

ENVIRONMENT CONTROL DEPARTMENT.

DECLARATION OF ENTIRE AREA WITHIN THE STATE OF TAMIL NADU AS AIR POLLUTION CONTROL AREA FOR PURPOSE OF AIR (PREVENTION AND CONTROL OF POLLUTION) ACT.

(G.O.Ms. No. 4, Environment Control, 28th September 1983.)
No.II(2)/EC/5776(C)/83.

In exercise of the powers conferred by sub-section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981), the Governor of Tamil Nadu, after consultation with the Tamil Nadu Pollution Control Board, hereby declares with effect on and from the 1st day of October 1983, the entire area within the State of Tamil Nadu as air pollution control area for the purposes of the said Act.

M. AHMED
Commissioner and Secretary to Government.